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Title: The Minister of State in the Ministry of Agriculture laid a statement regarding

Status of implementation of the recommendations contained in the 1st Report of Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf of Shri Sharad Pawar, I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

First Report of the Standing Committee on Agriculture (15th Lok Sabha), was presented to Lok Sabha on 18.12.2009. This report relates to examination of Demands for Grants of Ministry of Agriculture, Department of Agriculture and Cooperation, for the year 2009-2010 and contained 21 recommendations. These recommendations mainly pertain to issues like plan allocations, back-loading of plan funds, new/revamped schemes, mid-term appraisal of XI Plan, declining growth rate, zero based budgeting (ZBB), extension programmes, agriculture census, availability of fertilizers, soil health and fertility, pest management control, NFSM, ISOPOM, RADP, national bamboo mission, agriculture insurance, RKVY, national policy for farmers, etc. Action Taken Statements on recommendations/observations contained in the report of the Committee were sent to the Standing Committee on Agriculture on 16.03.2010.

The present status of implementation of 20 recommendations of the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. Regarding the 21st recommendation number 3.80, observations of the Committee have been noted and since no further action is called for, the same is not included in the Statement. I would not like to take the valuable time of the House to read the contents of this Annexure, which may be taken as read.
